

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 228 of 2021

In the matter of:

Dharam Vir Malhotra & Anr.Appellants

Vs.

Kaur Sain Spinners Ltd. & Anr.Respondents

Present:

Appellants: Mr. Shyam Kapadia, Mr. Udit Gupta, Mr. Anup Jain and Ms. S. Rama, Advocates.

Respondents: Ms. Eshna Kumar, Ms. Santosh Kumari and Mr. Aditya Maheshwari, Advocates for R-1.

ORDER
(Through Virtual Mode)

24.03.2021: Appellant is aggrieved of dismissal of IA No.01/2021 seeking intervention filed in CP(IB)No.351/Chd/PB/2018 at the hands of Adjudicating Authority (National Company Law Tribunal), Chandigarh Bench in terms of the impugned order dated 24th February, 2021. It is submitted by Learned Counsel for the Appellant that the Adjudicating Authority should have allowed the intervention of Appellants, given that debts are owed to them as well and they are affected by the outcome of the Application under Section of I&B Code, which is stated to be still at the pre-admission stage.

Issue notice upon Respondents. Requisites along with process fee with email addresses and mobile phone numbers of Respondents may be provided within three days. Let Notice be served through any available mode.

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At this stage Notice on behalf of Respondent No.1 is waived and accepted by Ms. Eshna Kumar, Advocate. No further notice needs to be served on Respondent No.1. Notice will go to Respondent No.2 only.

Respondent No.1 may file its reply affidavit along with its Vakalatnama within two weeks. Rejoinder, if any, be filed by the Appellant within two weeks thereof. Short written submissions not in excess of two pages supported by compilation of relevant judgments may be filed with the pleadings.

Post the matter 'for admission (after notice)' **on 23rd April, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**